

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Appeal No. 727 Of 2010**

[Arising out of OIA No. 83/MA/GGN/2010 dated 18.02.2010 passed by the Commissioner (Appeals) of Central Excise, Delhi III]

**M/s Faridabad Communication Pvt. Ltd. : Appellant (s)**

M/s Sanjay Bhatia, Director, B-399, bcd, Nehru Ground,  
Faridabad, Haryana, 121002

Vs

**Commissioner of Service Tax, Delhi : Respondent (s)**

M. G. Road, I. P. Estate, New Delhi

APPEARANCE:

None for the Appellant

Shri Rajiv Gupta, Ms. Shivani, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

**ORDER No. A/60066/2023**

Date of Hearing:22.02.2023

Date of Decision:22.02.2023

**Per : S. S. GARG**

None has appeared on behalf of the appellant today. The notice for hearing has been served to the appellant on several times as is clear from the *Zimni* orders on the file but he has not bothered to appear on any of the hearings. Last chance has also been given to the appellant on the previous date of hearing, but despite notice, nobody has appeared. It appears that the appellant is not interested in pursuing the matter and hence, the Appeal is dismissed for non-prosecution with a liberty to the appellant to move an appropriate

application for Restoration of Appeal after giving satisfactory reasons for non-appearance on various dates of hearings.

*(Dictated & pronounced in the open Court)*

**(S. S. GARG)**  
MEMBER (JUDICIAL)

**(P. ANJANI KUMAR)**  
MEMBER (TECHNICAL)

G.Y.